

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (D.B.) No. 1633 of 2017

Balkan Lohra ... Appellant

Versus

The State of Jharkhand Respondent

**CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellant : None
For the State : APP

08/09.07.2020: Hearing of this criminal appeal has been convened and conducted through video conferencing.

No one appears for the appellant.

From the report on custody of the appellant it appears that the appellant has remained in custody for about three and a half years only.

Apparently, this criminal appeal has been wrongly listed.

Registry to place this matter in its usual turn according to the period of custody.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)